

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:642
ANSWERED ON:23.11.2009
IMPLEMENTATION OF LAND REFORMS ACT
Rajaram Shri Wakchaure Bhausahb

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to effectively implement the Land Reforms Act, distribute the excess Land among the poor and to allow the landless people to set up their organisations to protect their interests;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Land and its management falls within the exclusive legislative and administrative jurisdiction of the respective States as provided under Entry No.18 of List II (State List) of the Seventh Schedule to the Constitution. The role of the Central Government in the field of land reforms is only of an advisory and coordinating nature. However, implementation of Land Reforms Programmes is reviewed from time to time at various fora including Conferences of Revenue Ministers and Revenue Secretaries of the States/UTs organized by the Ministry of Rural Development. The State Governments/UT Administrations have been requested from time to time for distribution of ceiling surplus land to the eligible rural poor.

As per information received from the States/UTs, on implementation of the land ceiling laws, as on 31.3.2009, an area of 69.99 lakh acres has been declared surplus, of which 61.44 lakh acres has been taken possession of, and 49.46 lakh acres has been distributed to 56.37 lakh beneficiaries, of whom 39 per cent belong to Scheduled Castes and 15 per cent to Scheduled Tribes.